

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 146 OF 2019 &
IA NOS. 626 & 1222 OF 2019**

Dated : 3rd July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**M/s Samalpatti Power Company Private Limited ... Appellant(s)
Versus
Tamil Nadu Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sujit Ghosh
Mr. Rishabh Prasad

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1
Mr. S. Vallinayagam
Mr. Geet Ahuja for R-2

ORDER

IA NO. 1222 OF 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, 38 days' delay in filing reply is condoned and the reply is taken on record.

Application is disposed of.

APPEAL NO. 146 OF 2019 & IA NO. 626 OF 2019

Learned counsel for Appellant seeks two weeks' time to file rejoinder. Time is granted. He may file the rejoinder on or before 17.07.2019 with advance copy to the other side.

List the matter on **05.08.2019**.

(S. D. Dubey)
Technical Member

tpd/mkj

(Justice Manjula Chellur)
Chairperson